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**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

**APPLICATION NUMBER :
PETITION NUMBER : TCP/121/(IB)/2017
NAME OF THE PETITIONER(S) : STATE BANK OF INDIA
NAME OF THE RESPONDENT(S) : SUBBURAJ SPINNING MILLS PVT LTD
UNDER SECTION : 433 (e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

T.S. Parthasarathy
pro Ramalingam & Associates

Counsel for Petitioner



ORDER

Counsel for Petitioner present. As seen from the record, the Petitioner being the Financial Creditor has not given the name of the IRP as per section 7(3)(b) of I&B Code, 2016, within the stipulated time. Thus, the petition abates and is **dismissed** with the liberty to the Petitioner to file afresh, if so advised.



(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)